

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 88 of 2013

Dated : 28th October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**NTPC Ltd.Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant (s) : Mr. Avinash Menon
Ms. Swagatika Sahoo

Counsel for the Respondent(s) : Mr. Alok Shankar for R-2
Mr. R.B. Sharma for R-3
Mr. Aashish Gupta
Mr. Aditya Mukherjee for R.4

ORDER

The learned counsel for the Appellant seeks permission to file the rejoinder today. Accordingly, he is at liberty to file the same after serving copy on the other side.

The learned counsel for the Respondent No.4 is directed to file his written notes on or before 04.11.2013 after serving copy on the other side.

Post the matter for further hearing on **08.11.2013.**

**(V.J. Talwar)
Technical Member
Ts/vs**

**(Justice M. Karpaga Vinayagam)
Chairperson**